

OFFICE OF THE DISTRICT & SESSIONS JUDGE, HISAR

ORDER

It has been observed that Covid positivity rate and the number of new positive cases have declined drastically in district Hisar, therefore, in supersession of all previous orders/guidelines issued by this office, following fresh guidelines/instructions are issued w.e.f. 1st July, 2021 to 31st July, 2021 subject to further change of circumstances or new guidelines/instructions of the Hon'ble High Court.

Cases in which full-fledged proceedings shall be conducted.

1. The cases in which accused are in custody for a period of more than 06 months in Magisterial trials and more than 01 year in Sessions Courts as well as time bound cases and Juvenile Justice Act.
2. All criminal cases which are 02 years old and accused are on bail.
3. Cases under POCSO Act.
4. Civil and Criminal cases at the stage of rebuttal/defence evidence and arguments.
5. All type of cases in which parties have arrived at compromise.
6. All cases of Civil nature which are 03 years old.
7. Cases under Section 13-B of Hindu Marriage Act and 125 Cr.P.C.
8. Motor Vehicle Act challans in which vehicles are impounded.
9. Application for superdari of vehicles, articles and release of money etc.
10. Cases filed by Senior Citizens.

11. Cases in which the defendants/respondents are proceeded ex-parte shall be preponed and disposed off by the Courts.
12. More than two years old claim petitions under Motor Vehicle Act.
13. Criminal appeals more than one year old.
14. Preliminary evidence shall be recorded in fresh complaints filed U/s 138 of N.I. Act and necessary order be passed. Complaints U/s 138 of N.I. Act which are more than 02 years old.
15. Framing of charge.
16. Any urgent matter with the permission of concerned Court.

Cases in which restrictive proceedings may be conducted.

Fresh institution of bail applications/suits/petitions/criminal complaints and appeals/revisions in all category of cases shall be allowed. In case of urgent nature, the proceedings shall be conducted and in ordinary matter, further proceedings shall be conducted only if the concerned Court is sure that it may be in a position to work while observing the norms of social distancing.

The timings for fresh filing shall be from 09:30 a.m. to 01:00 p.m.

The other routine matters/cases shall be adjourned to suitable dates by the Courts concerned and shall be uploaded thereafter on CIS for general information to the parties to *lis*.

Production of Under-trial Prisoners

Under-trial Prisoners shall be produced in the Courts through Video Conferencing mode only. Court concerned shall pass specific orders if physical presence of any under-trial prisoner is required in connection with any case/matter.

Restrictions on entry

No one other than the Advocates and their Clerks shall be allowed entry in the Courts concerned.

The witnesses and the parties shall be allowed entry only when their presence is required by the Courts concerned. The office reposes confidence in the Advocates that they shall bring along only those parties whose physical presence is warranted by the Court. The witnesses shall be allowed to enter in the Court premises only on production of summon(s).

General

1. All the stakeholders shall maintain the norms of social distancing.
2. The representatives of Bar Association shall and press upon the Advocates not to bring unnecessary persons to the Court. Advocates shall also avoid overcrowding and only in case of utmost necessity, they shall be accompanied by only one assistant that may either be Clerk or Junior Advocate.
3. Neither Advocates nor their Clerks or any person shall enter in any Ahlmad room/Copying Agency/Office and they shall deal at the window.

Important

The guidelines/advisory and other SOPs issued by the Government of India and State Government from time to time as well as instructions contained in letter No. 110 Spl. E.II/L.80 (a) dated 08.02.2021 of the Hon'ble Punjab and Haryana High Court, Chandigarh shall be followed strictly.

All concerned be informed accordingly.

Dated :- 30.06.2021

Sd/-
District & Sessions Judge,
Hisar

ENDST. NO. _____ DATED _____

A copy is forwarded to the following, for information and necessary action :-

01. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
02. All the Judicial Officers posted in this Sessions Division including Chief Judicial Magistrate-cum-Secretary, District Legal Services Authority, Hisar
03. The Superintendent of Police, Hisar and Hansi
04. The Superintendent, Central Jail-I, Hisar
05. The Superintendent, Central Jail-II, Hisar
06. The Superintendent, Observation Home, Hisar
07. The District Attorney, Hisar
08. The President, District Bar Association, Hisar
09. The President, Bar Association, Hansi
10. Judicial Branch of this office
11. Computer Incharge, System Officer, System Assistants of this Sessions Division are directed to upload the said order on the official website.

Sd/-
District & Sessions Judge,
Hisar